

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.111
CP(IB)/286(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Malishka Gold & Jewellery Private Limited
V/s
Mudra Bullions Private Limited

.....Applicant

.....Respondent

Order delivered on 19/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Amit Sampat, Advocate
For the Respondent : Mr. Nipun Singhvi Advocate a/w. Mr. Vishal Dave
Advocate and Mr. Rahul Bhavsar Advocate

ORDER

Learned counsel Mr. Amit Sampat appears for the applicant and seeks time to file rejoinder. We note that in the order dated 12.04.2023 that one-week time was allowed to file rejoinder. One last chance is given on specific request to file rejoinder within seven days, with copy to other side, failing which the right to file rejoinder will be closed.

List for hearing on 17.07.2023.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**